

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (Crl.) No. 2323/2024

(Arising out of impugned final judgment and order dated 08-02-2024 in CRLQP No. 27142/2023 passed by the High Court of Judicature at Madras)

K. ANNAMALAI

Petitioner(s)

VERSUS

V. PIYUSH

Respondent(s)

(IA No.40387/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.40389/2024-EXEMPTION FROM FILING O.T.)

Date : 26-02-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. M.A. Chinnasamy, AOR
Mr. V. Vanangamudi, Adv.
Mr. Sanjay Ramaswami, Adv.
Mr. Sougat Pati, Adv.
Mr. Ayush Kaushik, Adv.
Mr. Karl Rustomkan, Adv.
Mr. Suhal Ahmed, Adv.
Mr. C. Raghavendren, Adv.
Mr. V. Senthil Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in the week commencing 29.04.2024.

Notice will be served by all modes, including *dasti*.

In the meanwhile, there will be a stay of further proceedings before the trial court.

We have passed this interim order after our attention was drawn to the translation at page 60 of the SLP paperbook.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR